

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

13. CONT.A./07(MB)2024
CONT.A./06(MB)2024
IN
CP/217(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Mrs. Pradnya M. Bagde
VS
Express Way Truck Terminus Pvt. Ltd.

Section 58(3), 59, 241(1), 242(4), 244(1), 339, 340, 425 of Companies Act,
2013, Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Neeta Jain a/w Adv. Akshay Pawar i/b Adv. Kunal for the Applicant in CA-07/2024 and for the Respondent in CA-06/2024 are present through physical mode. Adv. Anuj Tiwari a/w Adv. Aditya Shukla for the Respondent present through physical mode.
2. Post this matter on **20.06.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)